

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – II
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 13-01-2023 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:

PRESENT : DR. DEEPTI MUKESH, HON'BLE MEMBER (JUDICIAL)
SHRI. SAMEER KAKAR, HON'BLE MEMBER (TECHNICAL)

APPLICATION NUMBER : IA(IBC)/1300(CHE)2022
PETITION NUMBER : IBA/895/2019
NAME OF THE PETITIONER : CA Thilagar Murugesan (IRP) of
M/s. Uthara Fashion Knitwear Limited
NAME OF THE RESPONDENT(S) : Radhakumari & Another
UNDER SECTION : Sec 19(2) of IBC, 2016 r/w Rule 11 of
NCLT Rules

ORDER

Ld. Counsel Mr. Sathyanarayanan appears for the RP/Applicant. Ld. Counsel Ms. Varasha appears for R1 (Mrs. Radhakumari). Ld. Counsel Mr. Senadipathi (R2), Party-in-Person, is present.

This application has been filed under Section 19(2) of IBC, 2016 seeking co-operation from the suspended Board of Directors.

Both Respondents are directed to provide the required information to the RP, list of which is attached Page-4 in para'4' of the present application.

Both Respondents are also directed to hand over the required documents to the RP at his office on **21.01.2023 at 11.00 A.M.**

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In view of the orders above, this IA(IBC)/1300(CHE)/2022 stands **disposed off** with the directions to the Respondents to co-operate and provide the required information to the RP.

—Sd—

SAMEER KAKAR
Member (Technical)

vs

—Sd—

DR. DEEPTI MUKESH
Member (Judicial)